

(b) when the enquiry under contemplation will be started?

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU):

(a) and (b). Government have appointed a Committee under the Chairmanship of Shri N. V. Gadgil, M.P., to enquire into this problem. The Committee is expected to commence its work early next month.

SHRI V. K. DHAGE: Who are the members of this Committee?

SHRI H. C. MATHUR: When was this Committee appointed?

DR. K. N. KATJU: I think, this week a Gazette notification will be issued—probably in a day or two. The other members of this Committee are Shri Bimal Comar Ghose, Member of the Council of States and Shri S. V. Ramamurti.

SHRI H. C. MATHUR: What are the terms of reference of this Committee?

DR. K. N. KATJU: Sir, it is a long thing and it will take a lot of time to do so. However, I shall place a statement on the Table of the House.

SHRI M. S. RANAWAT: Is there any time-limit placed for the submission of their report?

DR. K. N. KATJU: I expect that it will be very early, but we have not fixed any time-limit.

SHRI H. C. MATHUR: What are the reasons for this delay of 2½ years in appointing this Committee?

DR. K. N. KATJU: The chief delay was that we were awaiting the deliberations and the report of the Finance Commission. The Finance Commission submitted its report about three or four months back and as soon as the report came, this thing was taken in hand.

SHRI H. C. MATHUR: Had the Finance Commission anything to do with this subject? Has not the Finance

Commission very categorically stated that they could never take into consideration anything which has got to do with this particular agreement?

DR. K. N. KATJU: We only came to know of this when we read the report. I think there is a good deal of material in the Finance Commission's report which deals with it. In any case, Sir, am I not entitled to say that the whole thing is over now and the Committee has been appointed and let us wait for their deliberations?

SHRI C. G. K. REDDY: Sir, the Minister is entitled to say anything.

SHRI H. C. MATHUR: Was the Government under the impression that the Finance Commission will take into consideration all these matters?

DR. K. N. KATJU: I expected a great deal of help from the Finance Commission. I think there is a good deal of useful material in that report about this matter.

SHRI H. C. MATHUR: I never questioned about the useful material. My only question is: Was the Government under an impression that the Finance Commission will take into consideration any of these matters for which this Committee was contemplated? Was the Government under such an impression?

DR. K. N. KATJU: We did expect something.

SHRI V. K. DHAGE: One more question, Sir,.....

MR. CHAIRMAN: All over. Shrimati Shoila Bala Das.

FOREIGN AID UNDER THE INDO-U.S. TECHNICAL CO-OPERATION AGREEMENT

*538. SHRIMATI SHOILA BALA DAS: Will the Minister for FINANCE be pleased to state:

(a) whether the officers coming from the United States of America

under the Indo-U.S. Technical Co-operation Agreement are paid by the Government of India, and whether their salaries are included in the loan;

(b) whether it is a fact that some private agencies from the United States of America are also sending men to help India in the projects undertaken by it; if so, who are they; and

(c) which part of India is considered under-developed and in which places Urban Development Projects are considered necessary?

THE DEPUTY MINISTER FOR FINANCE (SHRI M. C. SHAH): (a) The Indo-U. S. Technical Co-operation Agreement does not provide for any loan to India. Assistance under the agreement is made available in the shape of a free grant. Technical experts coming from the United States under this agreement are paid for by the U. S. Government. Only certain local expenses such as cost of clerical assistance and cost of official tours in India are borne by the authorities to whom the experts are assigned.

(b) No, Sir.

(c) India is an under-developed country, but relatively the rural areas are less developed. No special proposals for Urban Development Projects are under consideration.

SHRIMATI SHOILA BALA DAS: What is the total number of the experts?

SHRI M. C. SHAH: 65 so far.

SHRIMATI SHOILA BALA DAS: Is there any liability to the Government of India and if it is so, what is the amount?

SHRI M. C. SHAH: The only liability, as I have stated, Sir, is certain local expenses such as cost of clerical assistance and cost of official tours borne by the authorities to which these experts are assigned.

SHRIMATI SHOILA BALA DAS: How much does it cost annually?

SHRI M. C. SHAH: I have not that exact information with me.

SHRI B. C. GHOSE: Sir, in reference to the answer to part (c) of the question, did I understand the Minister to say that there were no under-developed urban areas in this country?

MR. CHAIRMAN: He said that India as a whole is an under-developed country and in that under-developed country rural areas are less developed than urban areas—not that there are no under-developed urban areas.

SHRI B. C. GHOSE: Does the Minister consider that there are under-developed urban areas or not?

SHRI M. C. SHAH: As I said, Sir, the country as a whole is under-developed. Then what does he want?

MR. CHAIRMAN: The rest of it is a matter of degree.

SHRI M. C. SHAH: But now what does he want me to say?

SHRI B. C. GHOSE: What I wanted him to say was that Orissa is an under-developed area as compared, for example, with Bombay, taking both rural and urban areas, and that is why I was asking as to whether Government have any projects in regard to such areas.

SHRI M. C. SHAH: There is no special proposal.

SHRIMATI SHOILA BALA DAS: What is the criterion by which you assess a particular area as developed and another areas as under-developed?

SHRI M. C. SHAH: We can see whether an area is developed or under-developed.

SHRI S. MAHANTY: In reply to part (b) of the question, the hon. Minister has replied, "No". May I know if the Ford Foundation Trust, a

private agency, is not sending out its men to help in the projects?

SHRI M. C. SHAH: That is a separate thing. I know that the Ford Foundation Trust is giving help to certain projects, but about the experts, as I said, the Technical Co-operation Administration enter into agreements with certain private agencies there and get the services of some experts, and then these experts are sent out to India.

SHRI S. MAHANTY: The question of experts does not arise here, but what arises is whether private agencies from the U. S. A. are sending out their men or not. Now, the hon. Minister has said, "No". What I wanted to know was whether the Ford Foundation Trust is not sending out its men to help in our projects. I want 'Yes' or 'No'.

SHRI M. C. SHAH: The Ford Foundation Trust is there, as the Rockefeller Foundation is there, but the question asked was whether it is a fact that some private agencies from the U. S. A. are also sending experts to help in our projects. These are different things altogether.

SHRI S. MAHANTY: May I know how many operational agreements have been signed by the Government of India under the Technical Co-operation Administration?

SHRI M. C. SHAH: I have not got that figure with me, but several agreements have been made.

SHRI S. MAHANTY: May I know if the Government of India have entered into an agreement with any private agency in the U. S. A. for tendering expert advice or help in the development of any of our projects?

SHRI M. C. SHAH: My hon. friend may just go through the pamphlet on "Technical Assistance from the U.S.A." which has been circulated among Members. He will find there all the information he requires.

PROF. G. RANGA: It has not been circulated yet.

SHRI S. MAHANTY: It is all out of date.

PROF. G. RANGA: Are we to understand that the Technical Co-operation Administration of America which is a wing of the U. S. Government first of all insist upon an agreement being reached between itself and the various private agencies in America and then comes over to our Government to negotiate on behalf of those agencies as well as of itself?

SHRI M. C. SHAH: I am sorry; I could not follow him. Will he kindly repeat the question?

MR. CHAIRMAN: Mr. Ranga asks whether the U. S. A. under this agreement first of all comes to an understanding with certain agencies in America which are not official but private, and then comes to an understanding with us in India?

SHRI M. C. SHAH: Not so usually.

ARREST OF A MUNICIPAL COMMISSIONER

*539. MUNSHI ARMAN ALI: Will the Minister for STATES be pleased to state:

(a) whether a Municipal Commissioner Shri Amarendra Deb Barma of Agartala Municipality, was arrested;

(b) if so, what was the reason for his arrest;

(c) whether there is any case against him in the Court; and

(d) if so, what is the nature of the case?

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU): (a) Yes.

(b) Shri Amarendra Deb Barma was arrested in connection with a case under sections 143 and 447 of the Indian Penal Code.